

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.2

**S.Tax Appeal No.77043 of 2018**

(Arising out of Order-in-Appeal No.198/ST-II/Kol/2016-17 dated 28.10.2016 passed by Commr. (Appeals) of CGST & Excise, Kolkata South)

**M/s Veekay Construction**

31/41, Vinaba Bhabe Road, Sahapur, Kolkata-700038

**Appellant**

*VERSUS*

**CGST & Excise, Kolkata South**

180, Shantipally, Rajdanga Main Road, Kolkata-700107

**Respondent**

Appearance:

Shri Faris Kamal, A.R. for the Appellant

Shri A.Roy, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER**

**FINAL ORDER NO.75357/2020**

DATE OF HEARING : 13.03.2020

DATE OF DECISION : 13.03.2020

**PER P.K.CHOUDHARY :**

The Ld.Authorized Representative appearing on behalf of the Appellant Company, has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

**(P.K.Choudhary)  
Member (Judicial)**

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